

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 392 of 2018

&

IA No. 1887 of 2018

IA No. 1035 of 2019

Dated : 20.05.2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Mumbai Electric Workers Union

...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Respondent(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Hasan Murtaza
Mr. Salim Inamdar
Mr. Kartik Anand
Ms. Divya Anand for R-2

ORDER

IA NO. 1035 OF 2018

(Application for condonation of delay in filing reply)

For the reasons set out in the application explaining 25 days' delay in filing reply, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 25 days' delay in filing reply is condoned and the reply is taken on record.

The application is disposed of.

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Rejoinder, if any, shall be filed on or before 03.07.2019 with advance copy to the other side.

List the matter for hearing on **05.08.2019.**

(S. D.Dubey)
Technical Member

Pr/kt

(Justice Manjula Chellur)
Chairperson